

GOVERNMENT OF MAHARASHTRA**Department of Revenue and Forest, Disaster Management,****Relief and Rehabilitation, Mantralaya, Mumbai- 400 032****No. DMU/2020/CR. 92/DisM-1, Dated: 24th May, 2020****ORDER**


Sub - SOP for handling of International travellers arriving in Maharashtra

- Ref: 1. Department of Revenue and Forest, Disaster Management, Relief and Rehabilitation, Mantralaya, Mumbai- 400 032 No. DMU/2020/CR. 92/DisM-1, Dated: 8th May, 2020
2. Ministry of Health & Family Welfare order F.No. Z.28015/19/2020-EMR(Pt) dated 24th May, 2020
3. Ministry of Home Affairs, Order No. 40-3/2020-DM-I (A), dated 24th May, 2020

In continuation of the order dated 8th May, 2020 regarding laying down the Standard Operating Procedure (SOP) for international travellers landing in Maharashtra, the State Government hereby adopts the health protocol guidelines prescribed by the Ministry of Health & Family Welfare order dated 24th May, 2020 mentioned above for the international travellers arriving in Maharashtra. The guidelines are annexed herewith as annexure to this order. The guidelines prescribed under order dated 8.5.2020, which are not inconsistent with these order shall continue to be operative.

2. The Additional Municipal Commissioner / Deputy Municipal Commissioner of the concerned Municipal Corporations are hereby appointed as the Nodal Officers for purpose of these guidelines. The protocol officers of the concerned Collectorate Office shall also assist the nodal officers.

BY ORDER AND IN THE NAME OF THE GOVERNOR OF
MAHARASHTRA


(Ajoy Mehta)
Chief Secretary
Government of Maharashtra

Copy to:

1. Principal Secretary to Hon. Governor of Maharashtra, Mumbai
2. Hon'ble Chairman, Maharashtra Legislative Council
3. Hon'ble Speaker, Maharashtra Legislative Assembly
4. Principal Secretary to Hon. Chief Minister, Government of Maharashtra
5. Secretary to Hon. Deputy Chief Minister, Government of Maharashtra
6. Private Secretary to Leader of Opposition, Legislative Council/Assembly

7. Private Secretaries to All Ministers/State Ministers
8. All Additional Chief Secretaries/ Principal Secretaries/ Secretaries of Government of Maharashtra
9. Director General of Police, Maharashtra State, Mumbai
10. Principal Secretary, Public Health Department
11. Secretary, Medical Education Department
12. Secretary, Higher & Technical Education Department, Mumbai
13. All Divisional Commissioners in the State
14. All Police Commissioners in the State
15. All Municipal Commissioners in the State
16. All District Collectors in the state
17. All Superintendents of Police in the State
18. Select File.

Guidelines for international arrivals

- i. Before boarding, all travellers shall give an undertaking that they would undergo mandatory quarantine for 14 days - 7 days paid institutional quarantine at their own cost, followed by 7 days isolation at home with self-monitoring of health.
- ii. Only for exceptional and compelling reasons such as cases of human distress, pregnancy, death in family, serious illness and parent(s) accompanied by children below 10 years, as assessed by the receiving states, home quarantine may be permitted for 14 days. Use of Aarogya Setu app shall be mandatory in such cases.
- iii. Dos and Don'ts shall be provided along with ticket to the travelers by the agencies concerned.
- iv. All passengers shall be advised to download Arogya Setu app on their mobile devices.
- v. At the time of boarding the flight/ ship, only asymptomatic travelers will be allowed to board after thermal screening.
- vi. Passengers arriving through the land borders will also have to undergo the same protocol as above, and only those who are asymptomatic will be enabled to cross the border into India.
- vii. Self-declaration form in duplicate shall be filled by the person in the flight/ship and a copy of the same will be given to Health and Immigration officials present at the airport/ seaport/ landport. The form may also be made available on Aarogya Setu app.
- viii. Suitable precautionary measures such as environmental sanitation and disinfection shall be ensured at the airports as well as within the flights.
- ix. During boarding and at the airports, all possible measures to ensure social distancing to be ensured.
- x. Suitable announcement about COVID-19 including precautionary measures to be followed shall be made at airports/port and in flights/ships and during transit.
- xi. While on board the flight/ ship, required precautions such as wearing of masks, environmental hygiene, respiratory hygiene, hand hygiene etc. are to be observed by airline/ ship staff, crew and all passengers.
- xii. On arrival, thermal screening would be carried out in respect of all the passengers by the Health officials present at the airport/ seaport/ landport.
- xiii. The passengers found to be symptomatic during screening shall be immediately isolated and taken to medical facility as per health protocol.

- xiv. The remaining passengers shall be taken to suitable institutional quarantine facilities, to be arranged by the respective State/ UT Governments.
- xv. These passengers shall be kept under institutional quarantine for a minimum period of 7 days. They shall be tested as per ICMR protocol available at <https://www.mohfw.gov.in/pdf/Revisedtestingguidelines.pdf>

If they test positive, they shall be assessed clinically.

- a. If they are assessed as mild cases, they will be allowed home isolation or isolated in the Covid Care Centre (both public & private facilities) as appropriate.
- b. Those having moderate or severe symptoms will be admitted to dedicated COVID Health facilities and managed accordingly.

If found negative, they shall be advised to further isolate themselves at home and self-monitor their health for 7 days.

- xvi. In case, any symptoms develop they shall inform the district surveillance officer or the state /national call center (1075).

H. J. Nell